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## Laeek Ahmad Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 14, 2025

Acts Referred: Narcotic Drugs And Psychotropic Substances Act, 1985 â€" Section 8, 21, 60

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Basant Singh, Siddharth Bisht

Final Decision: Allowed

## **Judgement**

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 312 of 2024, under Section 8/21/60 of the Narcotic Drugs and Psychotropic Substances Act, 1985

(ââ,¬Å"the Actââ,¬â€), Police Station Gadarpur, District Udham Singh Nagar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, 04.12.2024, 151 gram smack was allegedly recovered from the possession of the applicant.
- 4. It is a case of the applicant that the allegedly recovered quantity is less than commercial; it is a case of non compliance of the provision of the Act;

the applicant has been falsely implicated in the case; the applicant has no criminal history.

- 5. Learned State counsel admits that the bail rejection order does not reveal any criminal history
- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.
- 8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the

satisfaction of the court concerned.